

**Shri Bahadur Singh:** What is the amount whose exchange or liquidation was officially permitted through the Reserve Bank during these five years?

**Shri A. C. Guha:** Sir, all these supplementaries relate to the exact amounts involved. I am afraid I have not got the information.

**Shri Damodara Menon:** May I know whether Government have fixed 17-9-49 as the date on which the securities held could be exchanged?

**Shri A. C. Guha:** Yes, Sir, that is the date. The position is that exchange of Indian and Pakistan securities is allowed on certain conditions and one of the conditions is that these securities must have been held prior to that date when there was created something like a standstill position between India and Pakistan currency and that is the devaluation date.

**Shri Damodara Menon:** What happens to the securities that have passed hands after 17-9-49?

**Shri A. C. Guha:** If any securities are acquired after 17-9-49 up to 27-2-51, it has to be proved that they are *bona fide* transactions.

**Shri Damodara Menon:** May I know whether Government have decided that these securities can be exchanged only at par and not at the official rate of exchange?

**Shri A. C. Guha:** That is the position. The value must be on the basis of parity between the two currencies.

#### DISPLACED PERSONS IN YOLE CAMP

\*1280. **Shri Bahadur Singh:** (a) Will the Minister of Rehabilitation be pleased to state what is the total number of displaced persons still in Yole Camp, Kangra?

(b) Where are they going to be rehabilitated?

(c) Are they getting any doles?

(d) What is the number of families in the Camp that are without a male adult earning member?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) On 30th March, 1953, there were 1,750 families comprising 5,625 persons.

(b) Between April 1st and 10th 391 families were sent to J. & K. State on land, 300 to Pathankot and 20 to Prem Nagar (Dehra Dun). In addition 235 families left Yole under the Voluntary

Dispersal Scheme. The remaining families were offered rehabilitation in J. & K. State and at Old Kangra Town, Ahmedabad and Kolhapur and also under the Voluntary Dispersal Scheme at places of their own choice.

(c) Yes.

(d) 562, on 30th March, 1953.

**Shri Bahadur Singh:** Is it a fact that free doles were stopped more than a month before the dispersal of these persons?

**The Minister of Rehabilitation (Shri A. P. Jain):** They were stopped in the case of those who refused to go, but after they agreed to go according to the scheme they had been restored.

**Shri Bahadur Singh:** Have Government received any complaints that the displaced persons have been separated from their near-relatives?

**Shri A. P. Jain:** There are no such complaints.

**Shri Bahadur Singh:** What arrangements have been made for those families who have no earning members?

**Shri A. P. Jain:** Those families which have no earning members are being sent to Rajpura Permanent Liability Home.

**Shri Gidwan:** What is the number of displaced persons still living in Yole Camp?

**Shri A. P. Jain:** I cannot give the latest figure because recently some 800 families have dispersed, but on the 30th March the figure was 5,625.

#### RELEASE OF DUST-LOOSE MICA SPLITTINGS

\*1282. **Shri N. P. Sinha:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether the Mica Factories Association of Giridih (Bihar) had requested the Government of India to exert its influence over the Ministry of Materials (Directorate of Sundry Materials) London, for getting the tenders, invited by Messrs. Cox and Kings (Agents) Ltd., Calcutta, for release in Indian markets a huge quantity of No. 6 Dust-loose Mica splittings stored in Bihar to the credit of the Government of U.K., cancelled or withdrawn or kept in abeyance until the position of the Mica Industry improved?

(b) If so, did Government respond to the wish of the Association?